

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-108

I.A No. 2089/CIII/ND/2020

In

IB-1443(ND)/2019

IN THE MATTER OF:

M/s. Elite Steels Pvt. Ltd.

Vs.

M/s. Growthways Trading Pvt. Ltd.

....FINANCIAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 7 IBC Code 2016

Order delivered on 28.08.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC :

For the Respondent/CD : Mr. MohitNandwani Advocate

For the Intervener : Mr. Manoj Kumar Garg Advocate for IRP

ORDER

Counsel for the Resolution Professional is present. Counsel for the suspended board of directors is present. During the course of hearing, it has come to the notice of this authority that certain records are in possession of the Landlord where the office of the Company was in operation. To this effect, the Counsel for the suspended board of directors is directed to file the supplementary Affidavit within 3 working days by giving an advance copy to the Resolution Professional, giving the details of the record which is in possession of the landlord and also file the detailed address, Name and e-Mail address of the landlord along with the details of Police Station of the jurisdiction.

List on 07.9.2020.

-Sd-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-Sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)